



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 21st May, 2022

No. LGL.83/2022/19.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 17th May, 2022 is hereby published for general information.

ASSAM ACT NO. XXI OF 2022

(Received the assent of the Governor on 17th May, 2022)

**THE ASSAM CLASSICAL INSTITUTIONS (SANSKRIT AND
PALI PRAKRIT) (PROVINCIALISATION) (REPEALING) ACT, 2022**

AN ACT

to repeal the Assam Classical Institutions (Sanskrit and Pali-Prakrit) (Provincialisation) Act, 1996.

Preamble

Whereas it is expedient to repeal the Assam Classical Institutions (Sanskrit and Pali-Prakrit) (Provincialisation) Act, 1996.

Assam Act
No. IV of
1996

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Classical Institutions (Sanskrit and Pali-Prakrit) (Provincialisation) (Repealing) Act, 2022.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

**Repeal and
savings**

2. (1) The Assam Classical Institutions (Sanskrit and Pali-Prakrit) (Provincialisation) Act, 1996 is hereby repealed.
- (2) Notwithstanding such repeal of the Act as mentioned in sub-section (1) above, anything done or action taken or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act, so repealed, before the date of commencement of this repealing Act, shall be deemed to have been validly done or taken under the repealed Act.

Assam Act
No. IV of
1996

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.